

The trade statistics of Indo-Pak trade for the last eight years are as under :

**Statement**

Year	Exports to Pakistan	Imports from Pakistan (Value in Rs. Crores)
1975-76	0.78	22.12
1976-77	8.87	0.01
1977-78	42.14	23.90
1978-79	18.75	12.77
1979-80	9.02	25.15
1980-81	1.02	75.39
1981-82	4.95	54.70
1982-83	6.60	32.28

*Principal items of export to Pakistan :*

Iron ore, tea, bidi leaves, tamarind, betel leaves, glass vial (empty), cardamum (big), bleaching powder, seamless latex valve ball bladder, aluminium phosphide tablets, fresh ginger, fresh onion.

*Principal items of imports from Pakistan :*

Fertilizers, dates, pig iron, naphtha, crude vegetable material, rock salt etc.

**Passing of Excise Duty Reduction  
to Consumers**

\*500. SHRI P.K. KODIYAN : Will the Minister of FINANCE be pleased to state :

(a) whether the excise duty reduction for various items in the budget will result in lower prices for consumer ;

(b) whether Government have held discussions with different industries to ascertain the extent to which the benefits of the duty relief could be passed on to the consumers ; and

(c) if, so the details and the outcome thereof ?

THE DEPUTY MINISTER IN THE  
MINISTRY OF FINANCE (SHRI  
JANARDHANA POOJARY) : (a) to (c)

Following the reductions allowed in excise duties in the Budget for 1984-85, the respective administrative ministries have been requested to keep in touch with the concerned industries. The administrative ministries concerned have in their turn contacted the representatives of the major industries benefiting from the excise reductions and asked them to pass on the benefits to the consumers. According to available information, there has been a decline in the prices of some of the important commodities in which excise duty has been reduced. For instance, the wholesale price index of khandsari which has been granted exemption from duty declined from 263.6 on February 25, 1984 to 261.7 on March 10, 1984. Textile mills have also reported reduction in prices of blended fabrics ranging from 4 to 15 per cent. Reductions are also expected in prices of paper and several other commodities.

**Air Travel by Public Undertaking Employees for availing of L.T.C.**

\*501. SHRI K. RAMAMURTHY : Will the Minister of FINANCE be pleased to state :

(a) whether any guidelines have been prescribed for the perks of management staff of Central public sector undertakings, and if so, the details of the same ;

(b) whether the management staff of all Central public sector undertakings are allowed air travel with their families for availing of leave travel concession; and

(c) if so, whether the Central Government officials in similar grades would also be allowed air travel for availing of leave travel concession?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) General guidelines have been issued by the Bureau vide its O.M. dated 6.9.1958 for regulating payment of Dearness Allowance, Travelling Allowance, Project Allowance, House Rent Allowance, Conveyance Allowance, etc. Private use of the car against payment of specified amount is also allowed to the Chief Executives and full-time functional directors of public enterprises.

(b) Some Central public enterprises have allowed their senior executives holding posts at the level of General Managers and above to avail the Leave Travel Concession by Air for themselves and for all the members of their family.

(c) In the Government, LTC can be availed of by a Central Government employee by his entitled class not exceeding the first class fare. The LTC scheme does not permit reimbursement of the cost of Air travel. There is no proposal under consideration of the Government to liberalise this facility.

**Management of Swadeshi Group of Mills  
by N.T.C.**

\*503. SHRI CHANDER PAL SINGH:

Name of the Mill.	Name of the Administrator
1. Swadeshi Cotton Mills, Kanpur (UP)	} } } } } } CMD, NTC (UP) Ltd., Kanpur.
2. Swadeshi Cotton Mills, Maunath Bhanjan (UP)	
3. Swadeshi Cotton Mills, Naini (UP)	
4. Rae Bareli Textile Mills, Rae Bareli (UP)	
5. Udaipur Cotton Mills, Udaipur (Rajasthan)	CMD, NTC (DPR) Ltd., New Delhi.
6. Swadeshi Cotton Mills, Pondicherry	CMD, NTC (TN&P) Ltd., Coimbatore.

Will the Minister of COMMERCE be pleased to state :

(a) whether the National Textile Corporation, Delhi has been authorised to control and manage the Swadeshi Group of Mills consequent upon its take-over ;

(b) how the N.T.C. with its headquarters in New Delhi will control and manage the Swadeshi Group of Mills located all over India ;

(c) whether the mills of the Swadeshi Group located in U.P. form Part of the N.T.C. (U.P.) Limited;

(d) whether the balance sheets and accounts of the Swadeshi Group are jointly prepared with the N.T.C. (U.P.) Ltd ;

(e) whether the decisions of the Board of Directors N.T.C. (U.P.) Ltd. *ipso facto* apply to the units of the Swadeshi Group; and

(f) the control exercised on these mills by the N.T.C. (U.P.) Ltd ?

THE MINISTER OF COMMERCE AND OF THE DEPARTMENT OF SUPPLY (SHRI VISHWANATH PRATAP SINGH) : (a) Yes, Sir.

(b) These six undertakings are at present being controlled and managed by NTC through the Chairman-cum-Managing Directors of the following subsidiaries who have been appointed as Administrators in addition to their own duties :